

FROM No. 4.
(See Rule 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

1. original Application No 107/2006
2. Misc Petition No. _____
- 3- Contempt Petition No. _____
4. Review Application No. _____

Applicant(s) D. Borowmick

Respondents U.O. 12/2006

Advocate for the Applicant(s).....Mr. M. Chanda, G. N. Chakrabarty,
S. Maitra and S. Choudhury,

Advocate for the Respondant(s).....CGSC.....

Notes of the Registry	Date	Order of the Tribunal
	<u>9.5.06</u>	Counsel for the applicant has prayed for time. The counsel for the applicant is directed to serve the legible copy of the Annexures to the counsel for the respondents. Post the matter on 10.5.06.
This application is in form is filed/C. L. No. 150/- deposited on 10.5.06 No. 26 G. 322947 Dated..... 27.3.06.....	<u>10.5.06</u>	<u>Vice-Chairman</u>
<i>Notified 1/2 Dy. Registrar</i>	<u>10.05.2006</u>	Heard learned counsel for the parties. The application is disposed of in terms of the order passed in separate sheets. No order as to costs.
<i>16.5.06 Certified Copy of the Judgment has been collected by the Advocate for the applicant on 16.5.06</i>	<u>mb</u>	<u>Vice-Chairman</u>
<i>17/5/06 Addl CGSC</i>		

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

107 of 2006

O.A. No.

10.05.2006.

DATE OF DECISION

Sri Debasish Bhowmick

Applicant/s

Mr. M. Chanda, Mr. G.N. Chakrabarty, Mr. S. Nath, Mr. S. Choudhury
..... Advocate for the
..... Applicant/s.

- Versus -

Union of India & Others

Respondent/s

Mr. M.U. Ahmed, Addl. C.G.S.C.

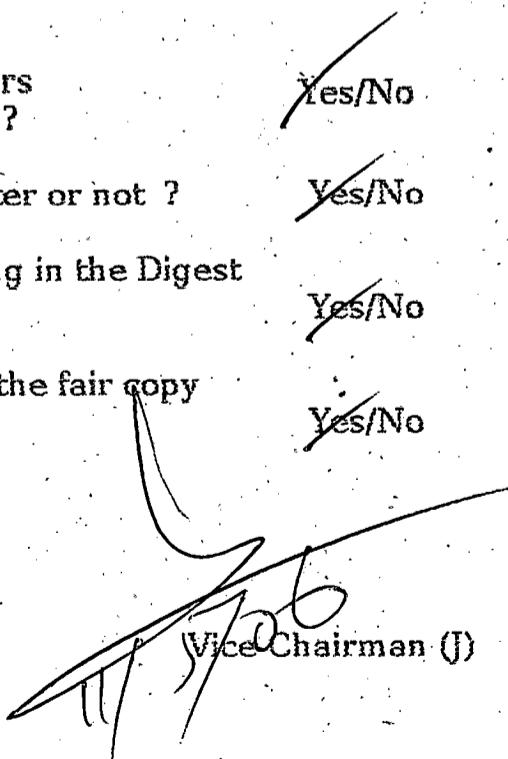
Advocate for the
Respondents

CORAM

THE HON'BLE MR. K.V. SACHIDANANDAN, VICE CHAIRMAN.
THE HON'BLE

1. Whether reporters of local newspapers
may be allowed to see the Judgment ? Yes/No
2. Whether to be referred to the Reporter or not ? Yes/No
3. Whether to be forwarded for including in the Digest
Being complied at Jodhpur Bench ? Yes/No
4. Whether their Lordships wish to see the fair copy
of the Judgment ? Yes/No

Vice Chairman (J)



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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 107 of 2006.

Date of Order: This is the 10th day of May 2006.

The Hon'ble Sri K.V. Sachidanandan, Vice-Chairman.

Shri Debasish Bhowmick
Lab Assistant
Arunachal Pradesh Field Station
Zoological Survey of India
Post Box No. 112, Senki Valley
Itanagar – 791113.

... Applicant
By Advocates Mr. M. Chanda, Mr. G.N. Chakrabarty, Mr. S. Nath and Mr. S. Choudhury.

- Versus -

1. The Union of India,
Represented by the Secretary to the
Government of India,
Ministry of Environment and Forests
New Delhi – 110 001.
2. The Director
Zoological Survey of India
Pani Bigyan Bhawan
'M' Block, New Alipore
Kolkata – 53.
3. Administrative Officer & Head of Office
Zoological Survey of India
Pani Bigyan Bhawan
'M' Block, New Alipore
Kolkata – 53.
4. The Officer-in-charge
Arunachal Pradesh Field Station
Zoological Survey of India
Post Box No. 112, Senki Valley
Itanagar – 791 113.

By Advocate Mr. M.U. Ahmed, Addl. C.G.S.C.

... Respondents.

ORDER (ORAL)K.V. SACHIDANANDAN, (V.C.)

The applicant was initially appointed as Peon in the year 1991 at Shillong Office of the Zoological Survey of India. While the applicant was working as Peon in the office of the Eastern Regional Station, Zoological Survey of India, Shillong one post of Laboratory Assistant fall vacant and the applicant vide order dated 20.10.1994 was appointed as Laboratory Assistant in the Arunachal Pradesh Field Station, Itanagar. The grievance of the applicant is that since he has completed 12 years of regular service, he is eligible for financial upgradation under the Assured Career Progression (ACP) Scheme with effect from 27.03.2003, i.e. the date on which the applicant completed 12 years of regular service. For that purpose the applicant has submitted representation on 07.04.2005, but no response is forthcoming. Aggrieved by the said inaction, the applicant has filed this application seeking the following reliefs:-

- “8.1 That the Hon’ble Tribunal be pleased to direct the respondents to grant 1st financial upgradation in the scale of Rs. 4500-7000/- w.e.f. 27.3.2003 and further be pleased to direct the respondents to re-fix the pay of the applicant in the aforesaid scale of Rs. 4500-7000/- will consequential service benefits including monetary benefits.
- 8.2 Costs of the application.
- 8.3 Any other relief(s) to which the applicant is entitled as the Hon’ble tribunal may deem fit and proper.”

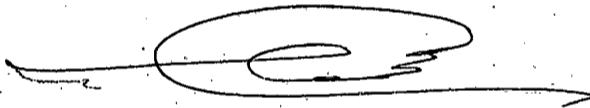
2. I have heard Mr. S. Nath, learned counsel for the applicant and Mr. M.U. Ahmed, learned Addl. C.G.S.C. for the respondents.
3. When the matter came up for admission hearing, learned counsel for the applicant submitted that he will be satisfied if a direction is given to the 2nd



respondent to consider his case for which the applicant is going to file a comprehensive representation within two weeks from the date of receipt of this order. Learned counsel for the respondents submitted that he has no objection if such a course is adopted.

4. In the interest of justice, this Tribunal directs the 2nd respondent or any other competent authority to consider the representation that is being filed by the applicant within two weeks from the date of receipt of this order and on receipt of the same, the 2nd respondent or any other competent authority shall consider and dispose of the same on merits within a time frame of two months from the date of receipt of the representation.

The O.A. is disposed of as above at the admission stage itself. In the circumstances, no order as to costs.



(K. V. SACHIDANANDAN)
VICE CHAIRMAN.

/mb/

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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORIGINAL APPLICATION NO.

107/06

1. a) Name of the Applicant:- D. Borthmice
- b) Respondents:- Union of India & Ors
- c) No. of Applicant(S) :- one
2. Is the application in the proper form:- Yes/No.
3. Whether name & description and address of the all papers been furnished in cause title :- Yes/ No.
4. Has the application been duly signed and verified :- Yes/ No.
5. Have the Copies duly signed :- Yes/ No.
6. Have sufficient number of copies of the application been filed:- Yes/ No.
7. Whether all the annexure parties are impleaded :- Yes/ No.
8. Whether English translation of documents in the Language : Yes/ No.
9. Is the application in time :- Yes/ No
10. Has the Vakalatnama/Memo of appearance/Authorisation is filed:- Yes/ No.
11. Is the application by IFO/DD/For Rs: 5/- 266322947 dtg 27-3-06.
12. Has the application is maintainable :- Yes/ No.
13. Has the Impugned order original duly attested been filed : Yes/ No.
14. Has the legible copies of the annexures duly attested filed:- Yes/ No.
15. Has the Index of documents been filed all available:- Yes/ No.
16. Has the required number of enveloped bearing full address of the respondents been filed:- Yes/ No.
17. Has the declaration as required by item 17 of the form:- Yes/ No.
18. Whether the relief sought for arises out of the single :- Yes/ No.
19. Whether the interim relief is prayed for :- Yes/ No.
20. In case of condonation of delay is filed is it supported :- Yes/ No.
21. Whether this Case can be heard by Single Bench/Division Bench:
22. Any other point:-
23. Result of the Scrutiny with initial of the Scrutiny clerk the application is in order:-
This application is in form

S. S. B.
SECTION OFFICER(J)

DEPUTY REGISTRAR

- 4 MAY 2006

गुवाहाटी न्यायालय
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

O.A. No. 107/2006

Shri Debsish Bhowmick.

-Vs-

Union of India & Others:

LIST OF DATES AND SYNOPSIS OF THE APPLICATION

04.02.1991- Applicant was initially appointed as Peon on 27.3.1991 vide order dated 4.2.1991 at Shillong Office of the Zoological Survey of India.

(Annexure-1)

17.10.1994- Pursuant to HQ office order dated 17.10.1994, the applicant was appointed as Laboratory Assistant in the Arunachal Pradesh Field Station, Itanagar vide office order dated 20.10.1994. (Annexure-2)

09.08.1999- Govt. of India introduced one welfare Scheme in the name of Assured Career Progression (ACP) Scheme. Under the said Scheme it was provided that the central Government civilian employees who do not get any regular promotion due to stagnation, will be granted two financial upgradations on completion of 12 years and 24 years of regular service during the entire tenure of their service.

The applicant completed 12 years of service on 27.3.2003 and as such he is entitled for 1st financial upgradation under the Scheme w.e.f. 27.3.2003 i.e. the date on which date applicant completed 12 years of regular service. (Annexure-3)

25.11.2003- Applicant appointed on promotion w.e.f 20.11.2003 vide office order No. 351/2003 dated 25.11.03. (Annexure-6)

14.11.2003- Applicant was released pursuant to the order dated 03.11.03.

Debsish Bhowmick

07.01.2004- Applicant submitted detailed representation seeking reversion to the post of Laboratory Assistant at Arunachal Pradesh Field Station, Zoological Survey of India, Itanagar on personnel grounds.

14.01.2004- Applicant was reverted back to the post of Laboratory Assistant at Arunachal Pradesh Field Station, Zoological Survey of India, Itanagar vide office order No.293/2003 dated 14.1.2004.

07.04.2005- Applicant submitted representation to the Director, Zoological Survey of India, Kolkata praying for grant of benefit of 1st ACP Scheme w.e.f. 27.3.2003 but to no result. (Annexure-7) (Annexure-8)

Hence this Original Application

P R A Y E R S

Reliefs prayed for:

1. That the Hon'ble Tribunal be pleased to direct the respondents to grant 1st financial upgradation in the scale of Rs. 4500-7000/- w.e.f. 27.3.2003 and further be pleased to direct the respondents to re-fix the pay of the applicant in the aforesaid scale of Rs.4500-7000/- with all consequential service benefits including monetary benefits.
2. Costs of the application.
3. Any other relief(s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

Interim order prayed for:

During pendency of this application, the applicant prays for the following interim relief:

1. That the Hon'ble Tribunal be pleased to direct the respondents that the pendency of this Original Application shall not be a bar for granting the applicant the reliefs as prayed for.

Debanish Bhowmik

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

Title of the case : O. A. No 107 /2006

Shri Debsish Bhowmick. : Applicant

- Versus -

Union of India & Others: : Respondents.

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Date 04.05.06.

Filed by
Debsish
Advocate

Debsish Bhowmick

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*Filed by the applicant
Chirongi S. Nata
Advocate
04.05.2006.*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

O. A. No. 107 /2006

BETWEEN:

Shri Debasish Bhowmick
Lab Assistant
Arunachal Pradesh Field Station
Zoological Survey of India,
Post Box No. 112, Senki Valley,
Itanagar- 791113.

...Applicant.

-AND-

1. The Union of India,

Represented by the Secretary to the
Government of India,
Ministry of Environment and Forests
New Delhi- 110001.

2. The Director

Zoological Survey of India
Prani Bigyan Bhawan
'M' Block, New Alipore
Kolkata-53.

3. Administrative Officer & Head of Office

Zoological Survey of India
Prani Bigyan Bhawan
'M' Block, New Alipore
Kolkata-53.

4. The Officer-in-charge

Arunachal Pradesh Field Station
Zoological Survey of India
Post Box No.112, Senki Valley
Itanagar - 791113.

... Respondents.

Debasish Bhowmick

DETAILS OF THE APPLICATION

1. Particulars of order(s) against which this application is made.

This application is made praying for a direction upon the respondents to grant 1st financial upgradation in the scale of Rs. 4,500-125-7,000/- w.c.f. 27.03.2003 and also praying for refixation of pay accordingly.

2. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

3. Limitation.

The applicant further declares that this application is filed within the period of limitation prescribed under Section-21 of the Administrative Tribunals Act, 1985.

4. Facts of the Case.

4.1 That the applicant is a citizen of India and as such he is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.

4.2 That your humble applicant was initially appointed as Peon on 27.03.1991 pursuant to the Govt. order dated 04.02.1991 at the Shillong office of the Zoological Survey of India. The applicant, while working as Peon in the office of the Eastern Regional Station, Zoological Survey of India, Shillong, one post of Laboratory Assistant fall vacant in the scale of Rs.975-1540/- However, pursuant to the order of the Head Quarter office letter No.14-21/89-Estt./20824 dated 17.10.1994, the applicant was appointed to the post of Laboratory Assistant vide office order No.2/94 dated 20.10.1994 and thereafter he is continuously working as Laboratory Assistant in the Arunachal Pradesh Field Station at Itanagar under the respondents.

Chanchal Bhowmik

Copy of the appointment order dated 4.2.1991 as well as office order dated 20.10.1994 are annexed herewith and marked as Annexures - 1 & 2 respectively.

4.3 That your applicant although completed 12 years of regular service in the department of Zoological Survey of India on 27.03.2003 and thereby attained eligibility for grant of 1st financial upgradation, but surprisingly respondent Union of India did not take any step for grant of such benefit under the Govt. of India Office Memorandum dated 9.8.1999. It is relevant to mention here that pursuant to the recommendation of the 5th Central Pay Commission, the Government of India, Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training (DOPT) vide it's Office Memorandum No. 35034/1/97-Estt.(D) dated 09.08.1999 introduced one Assured Career Progression Scheme (for short ACP) Scheme making provisions for financial upgradation of the central Government civilian employees on completion of 12 years and 24 years of service as a 'Safety net' in order to provide relief against the hardships caused to such employees due to stagnation. As per the said Scheme, the Central Government Civilian employees who do not get any regular promotion due to stagnation or the categories of employees for whom there is no promotional avenues or because of the limited promotional scope, such employees will be granted two financial upgradations on completion of 12 years and 24 years of regular service during the entire tenure of their service.

Copy of the Scheme dated 09.08.99 is annexed herewith and marked as Annexure-3.

4.4 That your applicant did not avail any promotional benefit till completion of 12 years of service i.e. on 27.3.2003 and as such, he has acquired a valuable legal right for grant of 1st financial upgradation in terms of the

Debunkh Bhowmik

ACP Scheme provided by the Govt. of India under O.M. dated 09.08.99 immediately after completion of 12 years of service on 27.03.2003. It is relevant to mention here that the applicant was promoted to the cadre of Junior Zoological Assistant in the Head Quarter Office at Kolkata w.e.f. 20.11.2003 vide office order No. 351/2003 dated 25.11.2003. Pursuant to the said promotion order dated 03.11.2003 the applicant was released vide office order No. 14/2003 dated 14.11.2003 from the Field Station Itanagar to enable him to join in the promotional post of Junior Zoological Assistant at Head Quarter office at Kolkata. Be it stated here that the offer of promotion to the post of Junior Zoological Assistant is made to the applicant vide office order No. 312/2003 dated 03.11.2003 following the recommendation of the DPC. In the said offer of promotion order dated 03.11.2003, it has been specifically stated that in case of non-acceptance/refusal of promotion as recommended by the DPC, the applicant would not be eligible for further promotion for a period of one year from the date of refusal as per rules, apart from the other conditions laid down therein. However, the applicant was appointed on promotion w.e.f. 20.11.2003 vide office order No. 351/2003 dated 25.11.2003.

Copy of the office order dated 3.11.2003, office order dated 14.11.2003 and office order dated 25.11.2003 are annexed herewith and marked as Annexures - 4, 5 & 6 respectively.

4.5 That your applicant after his promotion to the post of Junior Zoological Assistant submitted a detailed representation on 07.01.2004 seeking reversion to the post of Laboratory Assistant at Arunachal Pradesh Field Station, Zoological Survey of India, Itanagar on personal grounds and domestic problems. Such request for reversion to the post of Laboratory Assistant was accepted by the authority and vide office order No. 293/2003 dated 14.01.2004 the applicant was reverted back to the post of Laboratory Assistant at Arunachal Pradesh Field Station, Zoological

Debanik Bhownick

5

Survey of India, Itanagar and he was released w.e.f. 14.01.2004 on his own request. The applicant, pursuant to office order dated 14.01.2004, again resumed his duties to the post of Laboratory Assistant at Arunachal Pradesh Field Station, Itanagar.

Copy of the office order dated 14.01.2004 is annexed herewith and marked as Annexure-7.

4.6 That your applicant further begs to say that on 07.04.2005 he has submitted one representation addressed to the Director, Zoological Survey of India, Kolkata praying for grant of 1st ACP w.e.f. 27.03.2003 and the said representation was forwarded by the Officer In-charge, Field Station, Itanagar on 07.04.2005 itself, but surprisingly, the authority did not take any step thereafter and also did not furnish any reply to the applicant regarding his entitlement of 1st ACP benefit w.e.f. 27.03.2003. As such, finding no other alternatives, the applicant is approaching this Tribunal for a direction upon the respondents to grant him 1st financial upgradation.

Copy of the representation dated 07.04.2005 is annexed herewith and marked as Annexure-8.

4.7 That your applicant has acquired a valuable and legal right for grant of 1st financial upgradation w.e.f. 27.03.2003 since his service in the cadre of Peon is also liable to be taken into account even after his subsequent appointment to the cadre of Laboratory Assistant for the purpose of grant of 1st financial upgradation in terms of the O.M. dated 09.08.1999. The applicant has already submitted a representation way back on 07.04.2005 but to no result.

Debajyoti Bhowmik

In such compelling circumstances, the applicant is approaching this Hon'ble Tribunal for a direction upon the respondents to grant of 1st financial upgradation.

4.3 That this application is made bonafide and for the ends of justice.

5. **Grounds for relief(s) with legal provisions.**

5.1 For that, the applicant has completed 12 years of service on 27.03.2003, as such, he has attained eligibility for grant of 1st financial upgradation in terms of the Scheme of ACP issued by the Govt. of India through O.M. dated 09.08.1999.

5.2 For that, the total service rendered by the applicant both in the cadre of Peon as well as in the cadre of Laboratory Assistant are liable to be taken into consideration for the purpose of granting 1st financial upgradation in terms of the Scheme issued by the Govt. of India.

5.3 For that, the applicant submitted representation on 07.04.2005 praying for grant of ACP before the Director, Zoological Survey of India, Kolkata, but the same is still pending without any further consideration.

5.4 For that, the applicant had admitted eligibility for grant of 1st financial upgradation on 27.03.2003 i.e. much before the issue of order of regular promotion to the cadre of Junior Zoological Assistant. As such, benefit of 1st financial upgradation as well as the fixation in the scale of Rs. 4500/- 7000/- cannot be denied to the applicant.

6. **Details of remedies exhausted.**

That the applicant states that he has exhausted all the remedies available to him and there is no other alternative and efficacious remedy than to file this application.

Debanik Bhowmik

7.

7. Matters not previously filed or pending with any other Court.

The applicant further declares that he had not previously filed any application, Writ Petition or Suit before any Court or any other authority or any other Bench of the Tribunal regarding the subject matter of this application nor any such application, Writ Petition or Suit is pending before any of them.

8. Relief(s) sought for:

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief(s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief(s):

8.1 That the Hon'ble Tribunal be pleased to direct the respondents to grant 1st financial upgradation in the scale of Rs. 4500-7000/- w.e.f. 27.3.2003 and further be pleased to direct the respondents to re-fix the pay of the applicant in the aforesaid scale of Rs.4500-7000/- with all consequential service benefits including monetary benefits.

8.2 Costs of the application.

8.3 Any other relief(s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

9. Interim order prayed for.

During pendency of this application, the applicant prays for the following interim relief: -

Chandresh Bhowmik

9.1 That the Hon'ble Tribunal be pleased to direct the respondents that the pendency of this Original Application shall not be a bar for granting the applicant the reliefs as prayed for.

10.

This application is filed through Advocates.

11. Particulars of the I.P.O.

i)	I. P. O. No.	: 26G 322947
ii)	Date of Issue	: 27. 3. 06 ,
iii)	Issued from	: G. P.O. Guwahati
iv)	Payable at	: G. P.O. Guwahati

12. List of enclosures.

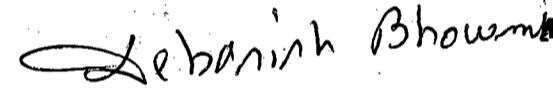
As given in the index.

Sachin Bhowmick

VERIFICATION

I, Shri Debasish Bhowmick, Son of Late J.K. Bhowmick, aged about 43 years, working as Laboratory Assistant, Arunachal Pradesh Field Station, Zoological Survey of India, Post Box No. 112, Senki Valley, Itanagar-791113, do hereby verify that the statements made in Paragraphs 1 to 4 and 6 to 9 are true to my knowledge and those made in Paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 30th day of April, 2006.



C/C

(181)

Annexure-1

Tel. No. 011-242121, Calcutta.
Date: 27-02-87 (S. 1981).

PHYSICAL SURVEY OF INDIA
234/4, A.J.C. BLDG.
CALCUTTA-20.

No. F. 41-21/89-EST/1

Dated 11/11/91, Feb 2, 1991.

MEMORANDUM

OF ORDER OF APPOINTMENT

The Senior Administrative Officer, Geological Survey of India, Calcutta hereby offers SRI/SHRI/MASTRI Diegansh Bhawnik in the office of the Geological Survey of India, Eastern Regional Station, Shillong on a pay of Rs. 750/- P.M. in the scale of Rs. 750 - 12 - 870 - EB - 14 - 940/-. The appointee will also be entitled to draw allowances on other allowances at the rates admissible under, and subject to the conditions laid down in rules and orders governing the grant of such allowances in force from time to time.

2. The terms of appointment are as follows:-

i) The post is temporary but is likely to become permanent. In the event of its becoming permanent, his/her claims for permanent absorption will be considered in accordance with the rules in force.

OR

The appointment is temporary and will not confer any title to permanent employment.

ii) The appointment is purely provisional pending the issue of eligibility certificate in the candidate's favour and shall stand cancelled in the event of such certificate being refused. The candidate is required to give a written undertaking in the form attached (Annexure-I).

iii) The appointment may be terminated at any time by a month's/any's notice given by either side, viz., appointee or the appointing authority, without assigning any reasons. The appointing authority, however, reserves the right of terminating the services of the appointee forthwith or before the expiration of the stipulated period of notice by making payment to him of a sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.

iv) The appointment carries with it the liability to serve in any part of India.

v) Other conditions of service will be governed by the relevant rules and orders in force from time to time.

vi) The appointee will be on probation for a period of two years/six months to the post.

3. The appointment will be further subject to:-

i) Production of a certificate of fitness from a competent medical authority (e.g. Chief Medical Officer of Health, ~~or~~, Authorised Medical Attendant, Medical Board/Civil Surgeon, Staff Surgeon, Post Williams, Doctor, D.M.O.) (in form attached, Annexure-II).

ii) Submission of a declaration in the form attached (Annexure-III) and in the event of the candidate having more than one wife living, or being married to a person having more than one wife living, the appointment will be rejected.

After
Signature
Rejected

3.2) I, an aspirant for the post of Scientist (Grade-II) in the Zoological Survey of India (Assam) for the posting of a select commission for the effect of the intended form (Annexure-II).

iv) Production of the following original certificates (where these have not been produced directly at the selection stage) :-

a) Inter/Intermediate/certificates or educational and other technical qualifications.

b) Certificate of Age.

c) Character certificate from a gazetted officer of the Central/State Government or Stipendiary Magistrate in the prescribed form (Annexure-V).

d) Certificate in the prescribed form in support of candidate's claim to belong to a Scheduled Caste/Scheduled Tribe/Any Indian community (Annexure-VI).

e) Discharge certificate(s) in the prescribed form of previous employment, if any.

f) Any other documents (to be specified).

v) Any other condition (to be specified), e.g. passing of a typewriting or any other departmental test.

4. It may please be stated whether the candidate is serving, or is under obligation to serve, another Central Government Department, a State Government or a public authority.

5. If any declaration given or information furnished by the candidate proves to be false or if any candidate is found to have willfully suppressed any material information, he/she will be liable to removal from service and such other action as Government may deem necessary.

6. If Shri/Srimati/Ami Debarish Bhowmick accepts the offer on the above terms, he/she should communicate his/her acceptance (or report) to the undersigned by the 198. If no reply is received or the candidate fails to report for duty by the prescribed date, the offer will be treated as cancelled.

7. No travelling allowance will be allowed for joining the appointment.

OR

Travelling allowance at the rates admissible under the relevant rules in force will be allowed for joining the appointment.

Senior Administrative Officer,
Zoological Survey of India,
Calcutta-12.

Director
मारतीय प्राणी सर्वेक्षण
Zoological Survey of India
एम. ब्लॉक न्यू गोल्ड
M. Bl.ck. New Gold
बरताता-700 053
Calcutta-700 053

Shri/Srimati/Ami Debarish Bhowmick, Ex-Carrier Field Collector
Arunchal Pradesh Field Str., Itanagar

W. 41-21/87-Est. / Date: 1991

18/2. O/C, Arunchal Pradesh Field Str. 4th,
251, Itanagar

19/2. O/C, ERS, 251, Staffing

GOVERNMENT OF INDIA
ZOOLOGICAL SURVEY OF INDIA
ARUNACHAL PRADESH FIELD STATION
ITANAGAR

Annexure-2
2

OFFICE ORDER NO. 2/94

In pursuance of head quarter letter No.14-21/89-Estt/20824 dated 17.10.94, Shri Debasish Bhowmick, Peon, Eastern Regional Station, Zoological Survey of India, Shillong is hereby appointed as Laboratory Assistant in the scale of Pay Rs.975-25-1150-EB-1540/- in the Arunachal Pradesh Field Station, Zoological Survey of India, Itanagar. He is hereby directed to report to the undersigned, which enables him to join in the post of Laboratory Assistant, at the earliest.

He is entitled TA/DA and joining time as per rules.

Dated : 20.10.94

S. Bhutia
(P. T. Bhutia)
Scientist-SE &
Officer-in-Charge

Copy to :-

- ✓ 1. Shri Debasish Bhowmick, Peon, Eastern Regional Station, Zoological Survey of India, Shillong.
2. The Officer-in-Charge, Eastern Regional Station, Zoological Survey of India, Shillong.
3. The Director, Zoological Survey of India, Calcutta, with reference to your letter No.14-21/89-Estt/20824 dated 17.10.94.
4. Dr. J. R. B. Aliffed, Addl. Director, Zoological Survey of India, 'M' Block, New Alipore, Calcutta, for information.
5. Dr. R. C. Basu, Scientist-SE & Head of Office, ZSI, Calcutta, for information and necessary action.
6. The Guard File.
7. File No. 3-22/87-Admn/

*Aliffed
J. R. Basu
File No. 3-22/87-Admn/*

No.35034/1/97-Esl((D))

Government of India

Ministry of Personnel, Public Grievances and Pensions
(Department of Personnel and Training)

ANNEXURE - ~~3~~ 3

North Block, New Delhi 110001

August 9, 1999

OFFICE MEMORANDUM

**Subject:- THE ASSURED CAREER PROGRESSION SCHEME FOR
THE CENTRAL GOVERNMENT CIVILIAN EMPLOYEES.**

The Fifth Central Pay Commission in its Report has made certain recommendations relating to the Assured Career Progression (ACP) Scheme for the Central Government civilian employees in all Ministries/Departments. The ACP Scheme needs to be viewed as a 'Safety Net' to deal with the problem of genuine stagnation and hardship faced by the employees due to lack of adequate promotional avenues. Accordingly, after careful consideration it has been decided by the Government to introduce the ACP Scheme recommended by the Fifth Central Pay Commission with certain *modifications* as indicated hereunder:-

2. GROUP 'A' CENTRAL SERVICES

2.1 In respect of Group 'A' Central services (Technical/Non-Technical), no financial upgradation under the Scheme is being proposed for the reason that promotion in their case must be earned. Hence, it has been decided that there shall be no benefits under the ACP Scheme for Group 'A' Central services (Technical/Non-Technical). Cadre Controlling Authorities in their case would, however, continue to improve the promotion prospects in organisations/cadres on functional grounds by way of organisational study, cadre review, etc. as per prescribed norms.

3. GROUP 'B', 'C' AND 'D' SERVICES/POSTS AND ISOLATED POSTS IN GROUP 'A', 'B', 'C' AND 'D' CATEGORIES

3.1 While in respect of these categories also promotion shall continue to be duly earned, it is proposed to adopt the ACP Scheme in a modified form to mitigate hardship in cases of acute stagnation either in a cadre or in an isolated post. Keeping in view all relevant factors, it has, therefore, been decided to grant two financial upgradations [as recommended by the Fifth Central Pay Commission and also in accordance with the Agreed Settlement dated September 11, 1997 (in relation to Group 'C' and 'D' employees) entered into with the Staff Side of the National Council (JCM)] under the ACP Scheme to Group 'B', 'C' and 'D' employees on completion of 12 years and 24 years (subject to condition no.4 in Annexure-I) of regular service respectively. Isolated posts in Group 'A', 'B', 'C' and 'D' categories which have no promotional avenues shall also qualify for similar benefits on the pattern indicated above. Certain categories of employees such as casual employees (including those with temporary status), ad-hoc and contract employees shall not qualify for benefits under the aforesaid Scheme. Grant of financial upgradations under the ACP Scheme shall, however, be subject to the conditions mentioned in Annexure-I.

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Alfredo
Gutierrez
Advocate

2.2 'Regular Service' for the purpose of the ACP Scheme shall be interpreted to mean the eligibility service counted for regular promotion in terms of relevant Recruitment/Service Rules.

4.12 Introduction of the ACP Scheme should, however, in no case affect the normal (regular) promotional avenues available on the basis of vacancies. Attempts needed to improve promotion prospects in organisations/cadres on functional grounds by way of organisational study, cadre reviews, etc as per prescribed norms should not be given up on the ground that the ACP Scheme has been introduced.

5. Vacancy based regular promotions, as distinct from financial upgradation under the ACP Scheme, shall continue to be granted after due screening by a regular Departmental Promotion Committee as per relevant rules/guidelines.

6. SCREENING COMMITTEE

6.1 A departmental Screening Committee shall be constituted for the purpose of processing the cases for grant of benefits under the ACP Scheme.

6.2 The composition of the Screening Committee shall be the same as that of the DPC prescribed under the relevant Recruitment/Service Rules for regular promotion to the higher grade to which financial upgradation is to be granted. However, in cases where DPC as per the prescribed rules is headed by the Chairman/Member of the UPSC, the Screening Committee under the ACP Scheme shall, instead, be headed by the Secretary or an officer of equivalent rank of the concerned Ministry/Department. In respect of isolated posts, the composition of the Screening Committee (with modification as noted above, if required) shall be the same as that of the DPC for promotion to analogous grade in that Ministry/Department.

6.3 In order to prevent operation of the ACP Scheme from resulting into undue strain on the administrative machinery, the Screening Committee shall follow a time-schedule and meet twice in a financial year – preferably in the first week of January and July for advance processing of the cases. Accordingly, cases maturing during the first-half (April-September) of a particular financial year for grant of benefits under the ACP Scheme shall be taken up for consideration by the Screening Committee meeting in the first week of January of the previous financial year. Similarly, the Screening Committee meeting in the first week of July of any financial year shall process the cases that would be maturing during the second-half (October-March) of the same financial year. For example, the Screening Committee meeting in the first week of January, 1999 would process the cases that would attain maturity during the period April 1, 1999 to September 30, 1999 and the Screening Committee meeting in the first week of July, 1999 would process the cases that would mature during the period October 1, 1999 to March 31, 2000.

6.4 To make the Scheme operational, the Cadre Controlling Authorities shall constitute the first Screening Committee of the current financial year within a month from the date of issue of these instructions to consider the cases that have already matured or would be maturing upto March 31, 2000 for grant of benefits under the ACP Scheme. The next Screening Committee shall be constituted as per the time-schedule suggested above.

7. Ministries/Departments are advised to explore the possibility of effecting savings so as to minimise the additional financial commitment that introduction of the ACP Scheme may entail.

8. The ACP Scheme shall become operational from the date of issue of this Office Memorandum.

9. In so far as persons serving in the Indian Audit and Accounts Departments are concerned, these orders issue after consultation with the Comptroller and Auditor General of India.

10. The Fifth Central Pay Commission in paragraph 52.15 of its Report has also separately recommended a "Dynamic Assured Career Progression Mechanism" for different streams of doctors. It has been decided that the said recommendation may be considered separately by the administrative Ministry concerned in consultation with the Department of Personnel and Training and the Department of Expenditure.

11. Any interpretation/clarification of doubt as to the scope and meaning of the provisions of the ACP Scheme shall be given by the Department of Personnel and Training (Establishment-D).

12. All Ministries/Departments may give wide circulation to these instructions for guidance of all concerned and also take immediate steps to implement the Scheme keeping in view the ground situation obtaining in services/cadres/ posts within their administrative jurisdiction;

13. Hindi version would follow.

(K.K. JHA)

Director(Establishment)

To

1. All Ministries/Departments of the Government of India
2. President's Secretariat/Vice President's Secretariat/Prime Minister's Office/ Supreme Court/Rajya Sabha Secretariat/Lok Sabha Secretariat/Cabinet Secretariat/ UPSC/CVC/C&AG/Central Administrative Tribunal(Principal Bench), New Delhi
3. All attached/subordinate offices of the Ministry of Personnel, Public Grievances and Pensions
4. Secretary, National Commission for Minorities
5. Secretary, National Commission for Scheduled Castes/Scheduled Tribes
6. Secretary, Staff Side, National Council (JCM), 13-C, Ferozeshah Road, New Delhi
7. All Staff Side Members of the National Council (JCM)
8. Establishment (D) Section - 1000 copies

CONDITIONS FOR GRANT OF BENEFITS
UNDER THE ACP SCHEME

1. The ACP Scheme envisages merely placement in the higher pay-scale/grant of financial benefits (through financial upgradation) only to the Government servant concerned on personal basis and shall, therefore, neither amount to functional/regular promotion nor would require creation of new posts for the purpose;
2. The highest pay-scale upto which the financial upgradation under the Scheme shall be available will be Rs.14,300-18,300. Beyond this level, there shall be no financial upgradation and higher posts shall be filled strictly on vacancy based promotions;
3. The financial benefits under the ACP Scheme shall be granted from the date of completion of the eligibility period prescribed under the ACP Scheme or from the date of issue of these instructions whichever is later;
4. The first financial upgradation under the ACP Scheme shall be allowed after 12 years of regular service and the second upgradation after 12 years of regular service from the date of the first financial upgradation subject to fulfillment of prescribed conditions. In other words, if the first upgradation gets postponed on account of the employee not found fit or due to departmental proceedings, etc this would have consequential effect on the second upgradation which would also get deferred accordingly;
- 5.1 Two financial upgradations under the ACP Scheme in the entire Government service career of an employee shall be counted against regular promotions (including in-situ promotion and fast-track promotion availed through limited departmental competitive examination) availed from the grade in which an employee was appointed as a direct recruit. This shall mean that two financial upgradations under the ACP Scheme shall be available only if no regular promotions during the prescribed periods (12 and 24 years) have been availed by an employee. If an employee has already got one regular promotion, he shall qualify for the second financial upgradation only on completion of 24 years of regular service under the ACP Scheme. In case two prior promotions on regular basis have already been received by an employee, no benefit under the ACP Scheme shall accrue to him;
- 5.2 Residency periods (regular service) for grant of benefits under the ACP Scheme shall be counted from the grade in which an employee was appointed as a direct recruit;
6. Fulfillment of normal promotion norms (bench-mark, departmental examination, seniority-cum-fitness in the case of Group 'D' employees, etc.) for grant of financial upgradations, performance of such duties as are entrusted to the employees together with retention of old designations, financial upgradations as personal to the incumbent for the stated purposes and restriction of the ACP Scheme for financial and certain other benefits (House Building Advance, allotment of Government accommodation, advances, etc) only without conferring any privileges related to higher status (e.g. invitation to ceremonial functions, deputation to higher posts, etc) shall be ensured for grant of benefits under the ACP Scheme;

Financial upgradation under the Scheme shall be given to the next higher grade in accordance with the existing hierarchy in a cadre/category of posts without creating new posts for the purpose. However, in case of isolated posts, in the absence of defined hierarchical grades, financial upgradation shall be given by the Ministries/Departments concerned in the immediately next higher (standard/comparison) pay-scales as indicated in Annexure-II which is in keeping with Part-A of the First Schedule annexed to the Notification dated September 30, 1997 of the Ministry of Finance (Department of Expenditure). For instance, incumbents of isolated posts in the pay-scale S-4, as indicated in Annexure-II, will be eligible for the proposed two financial upgradations only to the pay-scales S-5 and S-6. Financial upgradation on a dynamic basis (i.e. without having to create posts in the relevant scales of pay) has been recommended by the Fifth Central Pay Commission only for the incumbents of isolated posts which have no avenues of promotion at all. Since financial upgradations under the Scheme shall be personal to the incumbent of the isolated post, the same shall be filled at its original level (pay-scale) when vacated. Posts which are part of a well-defined cadre shall not qualify for the ACP Scheme on 'dynamic' basis. The ACP benefits in their case shall be granted conforming to the existing hierarchical structure only;

8. The financial upgradation under the ACP Scheme shall be purely personal to the employee and shall have no relevance to his seniority position. As such, there shall be no additional financial upgradation for the senior employee on the ground that the junior employee in the grade has got higher pay-scale under the ACP Scheme;

9. On upgradation under the ACP Scheme, pay of an employee shall be fixed under the provisions of FR 22(l) a(1) subject to a minimum financial benefit of Rs.100/- as per the Department of Personnel and Training Office Memorandum No.1/6/97-Pay.I dated July 5, 1999. The financial benefit allowed under the ACP Scheme shall be final and no pay-fixation benefit shall accrue at the time of regular promotion i.e. posting against a functional post in the higher grade;

10. Grant of higher pay-scale under the ACP Scheme shall be conditional to the fact that an employee, while accepting the said benefit, shall be deemed to have given his unqualified acceptance for regular promotion on occurrence of vacancy subsequently. In case he refuses to accept the higher post on regular promotion subsequently, he shall be subject to normal debarment for regular promotion as prescribed in the general instructions in this regard. However, as and when he accepts regular promotion thereafter, he shall become eligible for the second upgradation under the ACP Scheme only after he completes the required eligibility service/period under the ACP Scheme in that higher grade subject to the condition that the period for which he was debarred for regular promotion shall not count for the purpose. For example, if a person has got one financial upgradation after rendering 12 years of regular service and after 2 years therefrom if he refuses regular promotion and is consequently debarred for one year and subsequently he is promoted to the higher grade on regular basis after completion of 15 years (12+2+1) of regular service, he shall be eligible for consideration for the second upgradation under the ACP Scheme only after rendering ten more years in addition to two years of service already rendered by him after the first financial upgradation (2+10) in that higher grade i.e. after 25 years (12+2+1+10) of regular service because the debarment period of one year cannot be taken into account towards the required 12 years of regular service in that higher grade;

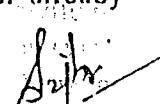
In the matter of disciplinary/penalty proceedings, grant of benefits under the ACP Scheme shall be subject to rules governing normal promotion. Such cases shall, therefore, be regulated under the provisions of relevant CCS(CCA) Rules, 1965 and Instructions thereunder:

12. The proposed ACP Scheme contemplates merely placement on personal basis in the higher pay-scale/grant of financial benefits only and shall not amount to actual/functional promotion of the employees concerned. Since orders regarding reservation in promotion are applicable only in the case of regular promotion, reservation orders/roster shall not apply to the ACP Scheme which shall extend its benefits uniformly to all eligible SC/ST employees also. However, at the time of regular/functional (actual) promotion, the Cadre Controlling Authorities shall ensure that all reservation orders are applied strictly;

13. Existing time-bound promotion schemes, including in-situ promotion scheme, in various Ministries/Departments may, as per choice, continue to be operational for the concerned categories of employees. However, these schemes, shall not run concurrently with the ACP Scheme. The Administrative Ministry/Department -- not the employees -- shall have the option in the matter to choose between the two schemes, i.e. existing time-bound promotion scheme or the ACP Scheme, for various categories of employees. However, in case of switch-over from the existing time-bound promotion scheme to the ACP Scheme, all stipulations (viz. for promotion, redistribution of posts, upgradation involving higher functional duties, etc) made under the former (existing) scheme would cease to be operative. The ACP Scheme shall have to be adopted in its totality;

14. In case of an employee declared surplus in his/her organisation and in case of transfers including unilateral transfer on request, the regular service rendered by him/her in the previous organisation shall be counted along with his/her regular service in his/her new organisation for the purpose of giving financial upgradation under the Scheme; and

15. Subject to Condition No. 4 above, in cases where the employees have already completed 24 years of regular service, with or without a promotion, the second financial upgradation under the scheme shall be granted directly. Further, in order to rationalise unequal level of stagnation, benefit of surplus regular service (not taken into account for the first upgradation under the scheme) shall be given at the subsequent stage (second) of financial upgradation under the ACP Scheme as a one time measure. In other words, in respect of employees who have already rendered more than 12 years but less than 24 years of regular service, while the first financial upgradation shall be granted immediately, the surplus regular service beyond the first 12 years shall also be counted towards the next 12 years of regular service required for grant of the second financial upgradation and, consequently, they shall be considered for the second financial upgradation also as and when they complete 24 years of regular service without waiting for completion of 12 more years of regular service after the first financial upgradation already granted under the Scheme.


(K.K. JHA)
Director (Establishment).

ANNEXURE-II

STANDARD/COMMON PAY SCALES

As per Part-A of the First Schedule Annexed to the Ministry of Finance
(Department of Expenditure) Gazette Notification dated September 30, 1997

[REFERENCE PARA 7 OF ANNEXURE I OF THIS OFFICE MEMORANDUM]

S.No.	Revised pay-scales (Rs)	
1.	S-1	2550-55-2660-60-3200
2.	S-2	2610-60-3150-65-3540
3.	S-3	2650-65-3300-70-4000
4.	S-4	2750-70-3800-75-4400
5.	S-5	3050-75-3950-80-4590
6.	S-6	3200-85-4900
7.	S-7	4000-100-6000
8.	S-8	4500-125-7000
9.	S-9	5000-150-8000
10.	S-10	5500-175-9000
11.	S-12	6500-200-10500
12.	S-13	7450-225-11500
13.	S-14	7500-250-12000
14.	S-15	8000-275-13500
15.	S-19	10000-325-15200
16.	S-21	12000-375-16500
17.	S-23	12000-375-18000
18.	S-24	14300-400-18300

MAIN FEATURES OF THE ASSURED CAREER PROGRESSION SCHEME

The main features of the Assured Career Progression Scheme are:-

- (i) It is financial upgradation, not promotion.
- (ii) It has no relation with vacancies.
- (iii) Normal (Regular) promotion on the basis of vacancies will continue to be granted as per relevant rules, when vacancies in higher grade arise.
- (iv) Cadre Review will not cease.
- (v) The benefit is on personal basis.
- (vi) Two financial upgradations under the ACP Scheme shall be available on completion of 12 years and 24 years of regular service respectively.
- (vii) If the first upgradation gets postponed on account of the employee not found fit due to Departmental proceedings etc. this would have consequential effect on the second upgradations.
- (viii) If an employee has already got one regular promotion, he shall qualify for the first financial upgradation on completion of 24 years of regular service under the ACP Scheme. In case two prior promotions on regular basis have already been received by an employee, no financial benefit under the scheme shall accrue to him.
- (ix) Departmental Screening Committees (same as DPCs) to process cases.
- (x) Screening to be held twice a year - Jan and Jul in advance. First screening to be done within one month of the issue of the order for cases maturing upto 31 March 2000.
- (xi) Scheme to be operational w.e.f. 09 Aug 99.

(xii) Upgradation to be given to the next higher grade in accordance with existing hierarchy in the Cadre. In case of isolated posts where there is no hierarchy, upgradation should be given in the next higher scale as per standard pay scales recommended by Fifth CPC.

(xiii) On financial upgradation, the concerned employee will continue to retain old designation and perform such duties as entrusted to the employee.

(xiv) The ACP Scheme will be restricted to financial and certain other benefits like House Building Advance, Allotment of Government Accommodation, Advances etc. only. This will not confer any privilege related to higher status e.g. deputation to higher posts etc.

(xv) On upgradation under ACP Scheme, pay of an employee shall be fixed under the provisions of FR 22(I)(a)(1) subject to a minimum financial benefit of Rs.100. The financial benefit allowed under the ACP Scheme shall be final and no fixation benefit will accrue at the time of regular promotion.

(xvi) In the matter of Disciplinary Penalty proceedings, grant of benefits under the ACP Scheme will be subject to rules governing normal promotion.

(xvii) Orders regarding reservation in promotion are not applicable to ACP Scheme.

(xviii) Existing In Situ Promotion Scheme will not run concurrently with the ACP Scheme.

(xix) In cases where employees have already completed 24 years of regular service with or without a promotion, second financial upgradation under the Scheme shall be granted directly.

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SPEED POST

Annexure-4

ZOOLOGICAL SURVEY OF INDIA
'M' BLOCK, NEW ALIPORE,
KOLKATA-53.

OFFICE ORDER NO. 312 /2003.

In pursuance of the recommendation of the Departmental Promotion Committee, the Director, Zoological Survey of India is pleased to offer Sri Debasis Bhowmick, Laboratory Assistant, Arunachal Pradesh Field Research Station, Zoological Survey of India, Itanagar, promotion to the post of Junior Zoological Assistant, in the pay scale of Rs.4500-7000/- at Headquarters Office, Zoological Survey of India, Kolkata, in a temporary capacity. The pay of Sri. Bhowmick will be fixed according to Rules of the Govt. of India. The incumbent is also entitled to all allowances at the rates admissible to Central Govt. employees subject to the conditions laid down in the rules and orders governing the grant of such allowances in force from time to time. The terms and conditions of the promotion are as under :-

1. The appointment carries with it the liability to serve in any part of India. Other conditions of services will be governed by the relevant rules and orders in force from time to time.
2. The terms of promotion of Sri Bhowmick, will also be subject to :-
 - a) Verification of the original certificates.
 - b) In case of non-acceptance /refusal of promotion as recommended by the D.P.C., the concerned Govt. servant will not be eligible for further promotion for a period of one year from the date of refusal as per rules. In that event the post will be offered to the next candidate involving his supersession by a junior person.
 - c) No TA/DA will be provided, if appointed unless admissible under the Rules.
 - d) If Sri Bhowmick accepts the offer of promotion on the above mentioned terms and Conditions, he should join the post of Junior Zoological Assistant at Headquarters Office, Z.S.I., Kolkata, by 17/11/2003 positively.

Hindi version of this Office Order is being issued separately.

Dated, 3rd Nov., 2003.

(U.S. SINGH)
 Admin. Officer & Head of Office.

Forwarded to :-

13295 ✓

1. Sri Debasis Bhowmick, Laboratory Assistant, APFS, Z.S.I., Itanagar.
2. The Officer-in-Charge, APFS, ZSI, Itanagar, with a request to make necessary arrangement to release Sri Bhowmick of his station at the earliest so as to enable him to join the promotion post at Hqrs. Office, Kolkata, within the stipulated date as mentioned above, under intimation to this Office.
3. The Pay & Accts. Office(BSI/ZSI), Nizam Palace, Kolkata.
4. The D.D.O, Cash & Accounts and Bill & Budget Sec. ZSI, Kolkata.
5. The Liaison Officer, Z.S.I., Kolkata for information.
6. The Officer-in-Charge, I. & A. Division, Z.S.I., Kolkata.
7. The Jr. A.O. General Section, Z.S.I., Kolkata.
8. The Hindi Officer, Z.S.I., Kolkata, for issue of hindi version of this Office Order.
9. The President, ZSIEA (NG), Z.S.I., Kolkata.
10. The President, ZSIEA (C &D), Z.S.I., Kolkata.
11. Guard File.

(Issued from file No. F.10-3/98-Estt./Vol.V)

Adv. for
Advocate

Annexure-5

Govt. of India

Telegram: Zoolsur Itanagar
Phone Office: 2203689
Officer- in- charge: 2203652
Fax: 0360 2203652
E-Mail: apfszsi@sancharnet.in

Zoological Survey of India
Arunachal Pradesh Field Station
Post box no.112. Senki Valley,
Itanagar-791113
Arunachal Pradesh

OFFICE ORDER NO. 14/2003

Dated: 14-11-03

With reference to the Director, ZSI/Kolkata, Office Order No.312, dated 3rd November, 03, Shri Debasish Bhowmick, Laboratory Assistant of APFS/ZSI, Itanagar is received of his duties from APFS/ZSI, Itanagar w.e.f. 14-11-03 (afternoon), to join in the post of Junior Zoological Assistant at HQ/Kolkata.


(P.T. Bhutia)
Scientist-E &
Officer in-Charge.

Copy to:

- ✓ 1. Shri Debasish Bhowmick, Lab. Asstt. Arunachal Pradesh Field Station/Zoological Survey of India, Itanagar.
- 2. The Director Zoological Survey of India, M-Block, New Alipore, Kolkata – 53.
- 3. Office Order File.
- 4. Personal File.

Issued from File No. 3-21/2000-03/Admn. / 635

Dated: 14-11-2003.


Advocate

ZOOLOGICAL SURVEY OF INDIA
'M' BLOCK, NEW ALIPORE
KOLKATA-53

OFFICE ORDER NO. 351 /2003.

Reference this Office Order No.312/2003, dated 03.11.2003.

Sri Debasish Bhowmick, Laboratory Assistant, Arunachal Pradesh Field Station, Zoological Survey of India, Itanagar, is hereby, appointed on promotion on regular basis to the post of Junior Zoological Assistant in the pay scale of Rs.4500-125-7000/- at Headquarters Office, Zoological Survey of India, Kolkata, with effect from 20.11.2003 (F.N.), until further orders.

Sri Bhowmick is hereby posted in the Paleozoology Section.

Hindi version of this Office Order is being issued separately.

Dated, 25th Nov., 2003.

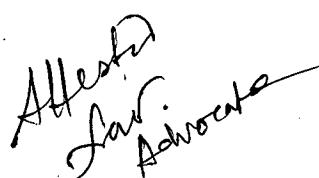

(B.K. Roy Choudhury)
Jr. Admn. Officer & Head of Office

Forwarded to :-

16603 ✓

1. Sri Debasish Bhowmick, Lab. Asst., Hqrs. Office, ZSI, Kolkata. He is hereby requested to submit his options towards pay fixation within one month from the date of issue of this order. Option, once exercise shall be treated as final.
2. The O/C, Paleozoology Section, Z.S.I., Kolkata
3. The Officer-in-Charge, APFS, ZSI, Itanagar, with a request to send the service Book, Leave A/C, LPC, etc. of Sri Bhowmick, at the earliest.
4. The Pay & Accts. Officer, Pay & Accts. Office(BSI/ZSI), Nizam Palace, Kolkata.
5. The D.D.O., Cash & Accts. and Bill & Budget Section, Z.S.I., Kolkata with extra copies.
6. The Liaison Officer, Z.S.I., Kolkata for information.
7. The O/S., Estt. Section, ZSI, Kolkata (2 copies), with a request to fix the pay of Sri Bhowmick, on the promotion grade, as stated above.
8. The Jr. A.O. Genl. Sec., ZSI, Kolkata, with a request to make necessary arrangement for an entry in the Service Book.
9. The O/C., I. & A. Division, Z.S.I., Kolkata.
10. The Hindi Officer, Z.S.I., Kolkata, for issue of hindi version of this office order.
11. The President, ZSIEA (NG), Z.S.I., Kolkata.
12. The President, ZSIEA (C&D), Z.S.I., Kolkata.
13. Guard File.

(Issued from file No.F.10-3/98-Estt./Vol.VI)


Atul K. Sanyal
Advocate

ZOOLOGICAL SURVEY OF INDIA
'M' BLOCK, NEW ALIPORE
KOLKATA-53

OFFICE ORDER NO. 393 /2003

Sri Debasish Bhowmick, Junior Zoological Assistant, Hqrs. Office, Zoological Survey of India, Kolkata, is hereby reverted back to the post of Laboratory Assistant at Arunachal Pradesh Field Station, Zoological Survey of India, Itanagar, with immediate effect, as per his request vide his representation dated 07.01.2004. and released w.e.f. 14.1.04 (AN).

As per the applicable rules for the purpose, no TA/DA is admissible to Sri Bhowmick, since the reversion is made on his own request.

Hindi version of this Office Order is being issued separately.

U.S. Singh
(U.S. Singh)
Admn. Officer & Head of Office

Dated, 14th Jan. 04.

Copy forwarded to

✓ 1. Sri Debasish Bhowmick, Jr. Zool. Asst., Invertebrate Paleozoology Section, ZSI, Kolkata.
2. The O/C, Invertebrate Paleozoology Sec., ZSI, Kolkata.
3. The O/C, APFS, ZSI, Itanagar, with a request to intimate the undersigned, about the date of joining of Sri Bhowmick, in the reverted grade of Laboratory Asst. at his station.
4. The Pay & Accounts Office, (BSI/ZSI), Nizam Palace, Kolkata.
5. The D.D.O. & O/C, Cash & Accounts and Bill & Budget Section, ZSI, Kolkata
6. The Jr. A.O., Estt. Section, ZSI, Kolkata.
7. The Jr. A.O., Genl. Section, ZSI, Kolkata.
8. The Hindi Officer, ZSI, Kolkata, for issue of Hindi version of this Office Order.
9. The President ZSIEA(NG), ZSI, Kolkata.
10. The President, ZSIEA(Gr.C&D), ZSI, Kolkata.
11. Guard File.

(Issued from F. No. 10-3/98-Estt./Vol.VI/)

*Attested
Jat
Parvate*

To

The Director
Zoological Survey of India
Prani Bigyan Bhawan
M-Block, New Alipore
Kolkata - 53

(Through proper channel)

Sub : Non implementation ACP. in the case of
Sri D. Bhowmick, Lab. Asstt.

Sir,

With due respect, I beg to inform you that I have completed my 12 (twelve) years of service and eligible to get ACP which was due w.e.f. 27/3/03. But till date I have not get the benifit of the same.

Therefore, I beg to request your kind honour to look in to the matter & oblige.

Yours faithfully,

Debendranth Bhowmick

(Sh. D. Bhowmick)
Lab. Asstt.
APFS/ZSI/Itanagar.

Date : 07/04/2005.

Forwarded to :

The Director, Zoological Survey of India,
Kolkata for consideration and necessary action
please.

P.T. Bhutia
(P.T. Bhutia)
Scientist-E &
Officer-in-charge.
APFS/ZSI/Itanagar.

(File No. 3-35/2005-Admn./8)

Dated : 07/04/05

Abul Hashem
Abul Hashem
Advocate